

Through Video Conferencing**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR****Review Application No.200/03/2021**

(in OA 200/43/2021)

Jabalpur, this Wednesday, the 20th day of January, 2021**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**

Dr. Mahesh Shukla, S/o Shri Krishna Kumar Shukla, aged about 58 years, Chief General Manager, M.P. Telecom Circle, Bhopal; R/o BSNL Bhawan, P&T Officers Enclave, Char Imli, Bhopal (M.P.) - 462001
-Applicant

(By Advocate – Shri Manoj Sharma)**V e r s u s**

1. Union of India through its Secretary, Ministry of Communication, Department of Telecommunication, Sanchar Bhawan, Ashoka Road, New Delhi – 110001.
2. Chairman and Managing Director, Bharat Sanchar Nigam Ltd., Sanchar Bhawan, Ashoka Road, New Delhi – 110001.
3. Member (Services), Ministry of Communication, Department of Telecommunication, Sanchar Bhawan, Ashoka Road, New Delhi – 110001.
4. Member (Technology), Ministry of Communication, Department of Telecommunication, Sanchar Bhawan, Ashoka Road, New Delhi – 110001.

-Respondents

(By Advocate – Shri J.K. Jain along with Shri D.S. Baghel for respondents Nos.1, 3 & 4 and Shri Sanjay K. Agrawal for respondent No.2)**O R D E R****By Ramesh Singh Thakur, JM.**

Heard.

2. This Review Application has been filed by the applicant seeking modification of our order dated 15.01.2021 passed in Original Application No.200/43/2021 (Annexure RA-1).

3. It has been submitted that the applicant in Para 4.4 of the Original Application has given his option for posting him as Chief General Manager, M.P. Telecom Circle, Bhopal after promotion as HAG on deputation because his spouse is employed under the State Government and as per the Office Memorandum dated 30.09.2009, husband and wife shall be posted at the same station.

4. Learned counsel for the applicant submits that the applicant has duly communicated the order of this Tribunal to the respondents vide e-mail dated 16.01.2021 (Annexure RA-2). However, the applicant has been telephonically intimated that since he has already been relieved and struck off from the BSNL, he cannot be allowed to work on the post of CGM MP Telecom Circle.

5. On the other hand, learned counsels for the respondents submit that the allegations made in Para 6 of the Review Application are baseless.

6. We have considered the matter and perused our order at Annexure RA-1. In our order, we have not commented anything on the merits of the case. We have simply directed the respondents to decide applicant's representation dated 12.01.2021 in the light of the guidelines issued by the DoP&T dated 30.09.2009,



within four weeks and in the meanwhile, the respondents were directed not to give effect to transfer order Annexure A-1 & A-2. Meaning thereby, the promotion and posting order of the applicant shall not be given effect to till his representation is decided. So, we do not find any error apparent on the face of record and the Review Application is liable to be dismissed.

7. Resultantly, this Review Application is dismissed. However, we clarify that the respondents shall allow the applicant to work as CGM at Madhya Pradesh Telecom Circle till his representation is decided.



(Naini Jayaseelan)
Administrative Member
am/-

(Ramesh Singh Thakur)
Judicial Member